



Latest
Laws.com

Helping Good People Do Good Things

Bare Acts & Rules

Free Downloadable Formats

Hello Good People !

ORISSA ACT 6 OF 1963
[THE NATIONAL DEFENCE FUND (ORISSA
COLLECTION) ACT, 1963]

[Received the assent of the Governor on the
13th April 1963, first published in an extra-
ordinary issue of the Orissa Gazette
dated the 23rd April 1963]

AN ACT TO PROHIBIT UNAUTHORISED COLLECTION
IN THE STATE OF ORISSA FOR THE NATIONAL
DEFENCE FUND

BE it enacted by the Legislature of the State of Orissa in the Fourteenth Year of the Republic of India, as follows :—

1. (1) This Act may be called the National Defence Fund (Orissa Collection) Act, 1963. Short title,
extent and
commence-
ment.

(2) It extends to the whole of the State of Orissa.

(3) It shall come into force at once.

2. In this Act, unless the context otherwise requires,—

(a) "collection" means only collection within the State of Orissa of any money or valuable thing ; Definitions

(b) "Fund" means the National Defence Fund created by the Central Government for purposes relating to the defence of India and any of the branches of the said Fund in operation within the State of Orissa including the National Defence Fund (Orissa Branch) created by the State Government.

3. No collection for the Fund shall be made by any person except under the authority of and in accordance with the terms and conditions, if any, of an order made by— Prohibition
of collection
by unautho-
rised persons.

(a) the State Government in that behalf, or

(b) any officer of the State Government specially authorised by them for the purpose.

4. No such collection shall be made except in accordance with such procedure and subject to such conditions as may be prescribed by rules made in this behalf : Collections
to be in accor-
dance with
rules.

(Secs. 5—10)

Provided that the State Government may, by order, grant exemption to any person or institution from the provisions of this section.

Collections
to be made
over to
specified
officer, etc.

5. All collections for the Fund made by persons authorised under section 3 shall be made over by the persons making the collections to such officers, offices, other persons or Banks as may be specified by the State Government by order made in this behalf.

Penalty

6. Any person making or aiding in any collection for the Fund except in accordance with the provisions of this Act shall be liable, on conviction, to imprisonment which may extend to three years or with fine or with both.

Offence to
be cogniza-
ble.

7. An offence punishable under section 6 shall be cognizable.

Act not to
affect certain
voluntary
contribu-
tions.

8. Nothing in this Act shall affect any collections made by, or any contributions voluntarily made over or remitted to, any person or authority or any Bank authorised by the Central Government to make such collections or to receive such contributions, as the case may be.

Power to
make rules.

9. The State Government may make rules* to carry out the purposes of this Act and may for the said purpose from time to time issue such instructions and directions as they deem fit.

Repeal and
savings.

10. (1) The National Defence Fund (Orissa Collection) Ordinance, 1962, is hereby repealed. Orissa Ordinance No. 4 of 1962.

(2) Notwithstanding such repeal, anything done, any action taken, any rules made or any orders issued in exercise of any power conferred by or under the said Ordinance shall be deemed to have been done, taken, made or issued in exercise of the powers conferred by or under this Act as if this Act was in force on the day on which such thing was done, action was taken, rules were made or order was issued.

*For rules, see Notification No. 5805-Gen., dated 24th April 1963 published in *Orissa Gazette* Extraordinary, dated the 25th April 1963 (No. 300.)